

National Company Law Tribunal

Allahabad Bench

CP NO. (IB)/211/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2018

NAME OF THE COMPANY: Bhansali Engineering Polymers Ltd v/s Crown Alba  
SECTION OF THE COMPANIES ACT/ I & B CODE: U/S 9 of I & B Code, 2016. Writing Instrument India Pvt Ltd.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Abhishek Mishra	P.S.	Rupendra Kumar Porwal	
2.				

CP No. (IB) 211/ALD/2017

Sri Abhishek Mishra proxy for the Rupendra Kumar Porwal, representing the Operational Creditor.

The case is fixed for the objection/reply of the Corporate Debtor Company. A perusal of the proceedings further shows that the formal notice on behalf of the Registry of this Tribunal is yet to be issued to the Corporate Debtor Company.

Hence, the Registry is directed to issue such notice to the Corporate Debtor Company.

The case is fixed for the reply.

The matter to be listed on 13<sup>th</sup> February, 2018.

Date: 25/01/2018

Typed by  
Jyoti  
(Stenographer)

H.P. Chaturvedi,  
Member(Judicial)